

1	2	3
UTs with Legislature		
1.	Delhi	-
2.	Puducherry	-
	Total - UTs with Legislature	-
UTs without Legislature		
1.	Andaman & Nicobar Islands	93.53
2.	Chandigarh	-
3.	Dadra & Nagar Haveli	-
4.	Daman & Diu	-
5.	Lakshadweep	-
	Total - UTs without Leg.	93.53
	Total - UTs	93.53
GRAND TOTAL		7321.53

Assistance to Rajasthan under NRHM

†1706. SHRI ASHK ALI TAK: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the details of the financial assistance provided to Rajasthan under the National Rural Health Mission (NRHM) during the past two years;

(b) the number of various types of posts sanctioned under NRHM and the period for which they have been sanctioned;

(c) whether the State Government has made appointments to the sanctioned posts; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): (a) During the past two years, a financial assistance of Rs. 798.15 crores during 2008-09 and Rs. 726.11 crore during 2009-10 was provided to the State of Rajasthan under NRHM.

†Original notice of the question was received in Hindi.

(b) to (d) Under NRHM funds are provided to the States for engagement of medical and paramedical staff on contractual basis such as Doctors, Specialists, paramedics, ASHA etc. Actual appointment is made by the respective State governments as per their requirements. As on 31st March, 2010, 8771 General Duty Medical Officers(GDMOs), 2434 Specialists at CHCs, 17,471 Paramedics and 5,52,954 ASHAs, appointed on contractual basis are in position, as per reports received from States/UTs.

Increase in cases of female foeticide

1707. DR. JANARDHAN WAGHMARE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government is aware of the ever increasing incidents of female foeticide in different parts of the country adversely affecting the sex ratio creating thereby complex social problems; and

(b) if so, what effective steps are being taken to deal with them?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): (a) As per information received from National Crime Record Bureau (NCRB), the number of reported cases of foeticide were 125, 96, 73 and 107 (provisional) during the year 2006, 2007, 2008 and 2009 respectively.

(b) Pre-conception & Pre-natal Diagnostic Techniques (PC&PNDT) Act, 1994, prohibits the selection or determination of sex, before or after conception. The efforts taken by the Government under PC&PNDT Act, 1994 for its effective implementation include constitution of a National Inspection & Monitoring Committee (NIMC), creating awareness on the issue through various IEC mechanisms, sensitizing stake holders including the judiciary and public prosecutors, holding of workshops/seminars and community awareness through Auxiliary Nursing Midwife (ANM) and Accredited Social Health Activist (ASHA), as well as facility for on-line filing of Form 'F' by clinics for better implementation of the Act.

Participation of private practitioners under NRHM

1708. SHRI TARIQ ANWAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state: